

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

Jaipur, the November 30<sup>th</sup>, 2006

ORIGINAL APPLICATION NO. 182/2005

CORAM:

HON'BLE MR. M.L. CHAUHAN, MEMBER (JUDICIAL)

HON'BLE MR. J.P. SHUKLA, MEMBER (ADMINISTRATIVE)

Jaman Singh Rawat son of Shri Sher Singh Rawat, aged about 23 years, A-73, Bhairav Nagar, Hatwara Road, Jaipur.

By Advocate: Mr. Prakash Gangawat Proxy to Mr. Ajay Shukla

....Applicant

Versus

- 1 Union of India through its Secretary to the Government of India, Ministry of Science & Technology, New Delhi.
- 2 Additional Surveyor General, Rajasthan Geo-Spatial Data Centre, Great Arc Bhawan-1, Plot No. 19, Sector 10, Vidhyadhar Nagar, Jaipur.
- 3 The Surveyor General, Survey of India, Office of Surveyor General Of India, Dehradun (U.P.)

By Advocate: Mr. Kunal Rawat

....Respondents.

ORDER (ORAL)

The applicant has filed this OA thereby praying for the following reliefs:-

- "(i). That this application be accepted; the Hon'ble Tribunal may be pleased to call for the entire record of the case.
- (ii) That the respondents may be directed to give appointment to the applicant on the post of T.T.T. "A" in pursuance to the communication dated 2.7.2004 issued by the respondents and may be restrained to make any further appointment till the applicant is given appointment on the said post;

(iii) Any other order or direction which the Hon'ble Court deems just and proper in the facts and circumstances of the case may also be passed in favour of the applicant.

(iv) That the cost of the application may be awarded.

2 Notice of this application was given to the respondents. Learned counsel for the respondents submits that the present OA has become infructuous as in this case offer of appointment has been given to the applicant vide order dated 21.09.2006. The copy of this order is taken on record. Learned counsel for the respondents further submits that in pursuance of this order dated 21.09.2006, the applicant was asked to report for duty on 03.10.2006 so that he could be sent for training but as yet the applicant has not joined the duty.

3 Learned counsel for the applicant submits that applicant probably has not received the copy of such letter dated 21.09.2006.

4 In order to cut further litigation, the applicant is directed to report for duty within ten days from today failing which it will be presumed that he is not interested in joining the said post and it will be open for the respondents to proceed further in accordance with law after the expiry of ten days from today. In case the applicant submits his joining report within ten days, he shall be taken on duty.

5. With these observations, the OA is disposed of with no order as to costs.

  
(J.P. SHUKLA)  
MEMBER (A)

  
(M.L. CHAUHAN)  
MEMBER (J)